

O.A./321/87

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Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

21/7/1987

Heard learned advocate Miss Sudha Gangwar
who has asked for leave for amendment of the application
so that there is no mutual cause. Allowed. Amendment
to be carried out within 5 days. Registry to post.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

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Coram : Hon'ble Mr. P.H. Trivedi
Hon'ble Mr. P.M. Joshi

: Vice Chairman
: Judicial Member

28.7.1987

Heard Sudha Gangwar learned advocate for the applicant. The impugned order of suspension being appealable, ^{the} ~~W.Y.~~ applicant has been quite exhausted his remedy. The application not admitted. The case is disposed of.

P.H.

(P.H.Trivedi)
Vice Chairman

S.M.J.
(P.M.Joshi)
Judicial Member

MA/456/87

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OA/321/87

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

8.10.1987

Heard learned advocate Ms. Sudha Gangwar for the applicant. The respondent have to be allowed time for six months to dispose of the representation filed by the petitioner as a measure of the exhaustion of remedy and the case can be taken up only thereafter before the Tribunal. There is, therefore no justification for restoration of the case, if there are exceptional circumstances in which it is necessary to entertain the petitioner before the expiry of six months, the petitioner may file a separate application in the Tribunal. With this observation MA/456/87 is disposed of.

Phirri

(P.H.Trivedi)
Vice Chairman

Joshi

(P.M.Joshi)
Judicial Member